

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

18.

**APPEAL (IBC)/06(MB)2024
IN C.P. (IB)/923(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.04.2024**

NAME OF THE PARTIES:

Axis Bank Limited

Vs.

Talwalkars Healthclubs Limited

SECTION: 7, 42 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

APPEAL (IBC)/06(MB)2024

1. Mr. Swaraj Chaudhary a/w Adv. Radha Naik i/b The Law Point, Ld. Counsel for the Appellant present. Mr. Prakshal Jain a/w Pushkar Deo i/b Trilegal, Ld. Counsel for the Respondent – Liquidator present through VC.
2. On 26.03.2024, Counsel for the Appellant was granted two weeks' time to file rejoinder. Today also, he again seeks two weeks' time for filing rejoinder. Time granted as last chance.
3. List this matter for further consideration on **12.06.2024**.

Sd/-

**ANU JAGMOHAN SINGH
Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI
Member (Judicial)**